

12 51 hrs.

MERGER OF CERTAIN GOVERNMENT EDUCATIONAL INSTITUTIONS IN THE NATIONAL INSTITUTE OF EDUCATION

Shri Braj Raj Singh (Ferozabad): Under Rule 197, I beg to call the attention of the Minister of Education to the following matter of urgent public importance and I request that he may make a statement thereon:—

Recent merger of some 8-9 Government educational institutions in the National Institute of Education.

Mr. Speaker: The hon. Minister had only very short notice of it. Therefore, I would ask him to send his reply to the Lok Sabha Secretariat. I will send a copy to the hon. Member, Shri Braj Raj Singh, because there is no more time now.

Shri Braj Raj Singh: If the hon. Minister is prepared to make a statement on it now . . .

Mr. Speaker: Order, order. I will send a copy to both the hon. Members—Shri Braj Raj Singh and Shri Jagdish Awasthi.

12.52 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF EXPORT RISKS INSURANCE CORPORATION FOR 1960 AND REVIEW OF GOVERNMENT THEREON

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Export Risks Insurance Corporation Limited for the year 1960, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government of the working of the above Corporation. [Placed in Library. See No. LT-3216/61].

STATEMENT re: FLOOD SITUATION

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): I beg to lay on the Table a statement in regard to certain points raised during the debate on flood situation in the country held on the 28th and 30th August, 1961. [Placed in Library. See No. LT-3217/61.]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:

1. First Statement, Fourteenth Session, 1961. [See Appendix IV, annexure No. 83.]
2. Supplementary Statement No. VII, Thirteenth Session, 1961. [See Appendix IV, annexure No. 84.]
3. Supplementary Statement No. VIII, Twelfth Session, 1960. [See Appendix IV, annexure No. 85.]
4. Supplementary Statement No. XII, Eleventh Session, 1960. [See Appendix IV, annexure No. 86.]
5. Supplementary Statement No. XVII, Ninth Session, 1959. [See Appendix IV, annexure No. 87.]
6. Supplementary Statement No. XX, Eighth Session, 1959. [See Appendix IV, annexure No. 88.]
7. Supplementary Statement No. XXV, Seventh Session, 1959.

[Shri Satya Narayan Sinha]

[See Appendix IV, annexure No. 89.]

COFFEE (THIRD AMENDMENT) RULES, 1961

Shri Kanungo: I beg to lay on the Table a copy of the Coffee (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1054, dated the 26th August, 1961, under sub-Section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3225/61.]

AMENDMENT TO DELHI MOTOR VEHICLES RULES, 1940

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table a copy of Notification No. F.12/57/60 Transport published in Delhi Gazette, dated the 1st June, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3226/61.]

MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1961

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1961 published in Notification No. G.S.R. 1085, dated the 30th August, 1961, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-3227/61.]

ANNUAL REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF VICTORIA MEMORIAL, CALCUTTA, AND ANNUAL REPORT OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following Reports:

- (i) Annual Report of the Executive Committee of the Trustees of the Victoria Memo-

rial, Calcutta, for the year ended 31st March, 1960. [Placed in Library. See No. LT-3228/61.]

- (ii) Annual Report of the Trustees of the Indian Museum Calcutta, for the year 1959-60. [Placed in Library. See No. LT-3229/61.]

NOTIFICATIONS UNDER BANKING COMPANIES ACT, 1949

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following schemes under sub-section (11) of Section 45 of the Banking Companies Act, 1949:

- (i) Scheme for the reconstruction of the Rayalaseema Bank Limited and its amalgamation with the Indian Bank Limited published in Notification No. S.O. 2034, dated the 25th August, 1961.
- (ii) Scheme for the reconstruction of the Pie-Money Bank (Private) Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2037, dated the 26th August, 1961.
- (iii) Scheme for the reconstruction of the Moolky Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2039, dated the 26th August, 1961.
- (iv) Scheme for the reconstruction of the Tezpur Industrial Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2089, dated the 28th August, 1961.
- (v) Scheme for the reconstruction of the G. Raghunathmull Bank Limited and its amalgamation with the Canara Bank Limited published in Notification No. S.O. 2092, dated the 28th August, 1961.